

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 342 OF 2011

(WITH PRAYER FOR INTERIM RELIEF)

RAM BAHADUR PANDEY & ANR

..PETITIONERS

-VERSUS-

STATE OF UTTARAKHAND & ORS.

...RESPONDENTS

OFFICE - REPORT

The matter above mentioned was listed before the Hon'ble Court on 04.01.2011, when the Court was pleased to pass the following Order:-

**"Delay condoned.
Issue notice."**

It is submitted that there are seven respondents and show cause notice has been issued to them by Registered A.D.

It is further submitted that the matter was listed before the Court of Registrar/Chamber from time to time.

It is further submitted that Ms. Mridula Ray Bharadwaj, Advocate has filed vakalatnama & memo of appearance and counter affidavit for respondent Nos. 3 and 4 (Copy of counter affidavit has been included in the SLP paper books). A.D. Card has been received from respondent Nos. 2 and 7 but they have not chosen to enter appearance. Respondent No. 1 has been served by dasti. Name of respondent Nos. 5 and 6 have been deleted from the array of parties vide Court's order dated 25.03.2014.

Service is complete on respondents.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 27th day of August, 2014.

ASSISTANT REGISTRAR

copy to:

1. Mr. Rajeev Sharma, Adv.
2. Ms. Mridula Ray Bharadwaj, Adv.

ASSISTANT REGISTRAR